

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A. No. 256/97

Shri..... P. N. Bhakta..... Applicant(s)
- VS -

Union of India & Ors..... Respondent(s)

Mr. J. L. Sarkar, N. Choudhury..... Advocate for the Applicant(s)
Mr. S. C. Kalyal, Mrs. S. Deka

Mr. S. Ali, Sr. C.G.S.C..... Advocate for the Respondent(s)

Office Note	Date	Court Orders
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This application is in
form and in time

C.R. No. 50/-

dated 11/11/97

IFO No. F 5/636

Dated ... 20/11/97

on leave

By Register

Register

✓ 20/11

Requisites have been

filled.

✓ 26/11

✓ 26/11/97

Copy of order dtg
21/11/97 issued to the
counsel of parties.

ARM

Copy of this order may be
furnished to the counsel of
the parties.

By order

✓ 26/11

✓ 27/11

21.11.97

Let this case be listed on 26.11.97 before

the Hon'ble Member (A). Till then Annexure-

12 order of transfer dated 7.11.1997 shall not

be given effect to.

Sarkar

Vice-Chairman

nkm

✓ 24/11

26.11.97

Heard Mr J.L.Sarkar, learned counsel
for the applicant and Mr S.Ali, learned
Sr.C.G.S.C for the respondents.

Issue notice before admission to
show cause as to why this application
should not be admitted. Returnable on
31.12.1997.

List on 31.12.1997 for show cause
and consideration of admission.

Heard Mr. Sarkar on the interim
relief prayer. Pending disposal of
show cause and consideration of admis-
sion the respondents are directed to
keep the operation of the impugned
order No.5/6/89-S.III dated 7.11.1997
in abeyance if the applicant has not
been released as on today.

60
Member 26/11/97

-2-

Office Note Date Court's Order

27.11.97.31.12.97

Adjourned to 7.1.98.

By our

Requisite docs
been received.
27.11.97 ad issued
to the respondent
side. Dispatched.

7-1-98

Applicant is present. Mr.J.L.Sarkar,
learned counsel for the applicant, submits
that for adjournment to seek clarification
from the applicant. Allowed.

List on 21-1-98 for consideration
of Admission.

RON12.12.97.

Notice duly served
on record No. 1.

21.1.98

lm
12/1/98

There is no representation by either
side. Show cause has not been submitted.

List on 18.2.98 for consideration
of admission.

RON

Received a letter
from Mr A-N. Bhattacharya
to appear in the
Court on 31.12.97.

pm
30/12

Show cause has not
been filed.

60
Member

pm
30/12

1) Notice duly served on
R.No. 1.

2) Show cause has not
been filed.

pm
6/1

Show cause has not been
filed.

pm
20/12 Show cause has not
been filed.

Notes of the Registry	Date	Order of the Tribunal
		3

Notes of the Registry	Date	Order of the Tribunal
	18.2.98	<p>Mr J.L.Sarkar, learned counsel for the applicant has submitted a letter dated 12.1.1998 retiring from the Original Application in view of the desire of the applicant to represent the case himself. The applicant is present and is allowed to proceed with the case. Mr S.Ali, learned Sr.C.G.S.C is also present for the respondents.</p> <p>The applicant has submitted that he is willing to carry out the transfer order but he will be able to comply with the order only after the final examination of his children who are reading in Class VI and III at Kendriya Vidyalaya, Silchar. The examination is likely to be over by 31.3.1998. In view of the submission of the applicant, I consider that it is not necessary to continue with the O.A. and the same is disposed of. The applicant is directed to submit a representation before the competent authority of the respondents within 5 days from today expressing his willingness to comply with the order as indicated above. On receipt of the representation from the applicant the respondents shall keep the operation of the impugned transfer order in abeyance till 15.4.1998.</p> <p>The application is disposed of with the above direction. No order as to costs.</p> <p>Copy of the order may be furnished to the applicant and the Sr.C.G.S.C immediately.</p> <p>By order</p> <p>8/2/98</p> <p>19.2.98</p> <p>Copy of the order has been sent to the D/Secy. for issuing the same to the parties along with the a/c. S.S.C.</p> <p>19/2/98 Dated v/s 393 8.19.2.98</p> <p>396 & 397 8.19.2.98</p> <p>8/2</p>

6
AP
Member